New Delhi, the 2nd April, 2008

S.O. 802(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and
expedient so to do, hereby makes the following further amendments in Schedule II to the said Act, namely:

2. In the said Schedule, for paragraph 2, the following paragraph shall be substituted, namely:

"2. (1) It shall be the duty of the Gram Panchayat to register the household, after making such enquiry as it deems fit, and issue a Job Card containing the following essential details of registered adult members of the household, namely:

(i) Job Card number;
(ii) household member-wise work demand and allocation;
(iii) description of the work done;
(iv) dates and days worked;
(v) muster roll numbers by which wages have been paid;
(vi) amount of wages paid;
(vii) unemployment allowance, if any paid;
(viii) postal account/bank account number;
(ix) insurance policy number; and
(x) elector’s photo identity card number voters identity, if any.

(2) All entries in the Job Card shall be duly authenticated by signature of an authorised officer.

(3) The Job Card issued under sub-paragraph (1) shall bear the photographs of only the registered adult members of the households to whom the Job Card has been issued.

(4) No photograph, name or details of any person other than that of the registered adult members of the household to whom that Job Card belongs shall be affixed or recorded in the Job Card.

(5) All Job Cards shall be in the custody of the Job Card holders to whom they belong.

Note.—Schedule II to the National Rural Employment Guarantee Act, 2005 (42 of 2005) has been amended vide following notification numbers:


AMITA SHARMA, Jt. Secy.